

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

TRANSFER PETITION (CIVIL.) NO(s). 622 OF 2007

BABY SARKAR (SHOME)

Petitioner(s)

VERSUS

PARDIP SARKAR

Respondent(s)

(With appln(s) for stay and office report)

Date: 10/11/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s)

Mr. Dinesh Kr. Tiwary, Adv.

Mr. Chandan Kumar, Adv.

Mr. Shree Pal Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

The Transfer Petition is allowed in terms of the signed order.

(Sukhbir Paul Kaur)

Court Master

(Vinod Kulvi)

Court Master

(Signed Order is placed on the file)

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

TRANSFER PETITION (C) NO.622 OF 2007

BABY SARKAR (SHOME)

Appellant(s)

Versus

PARDIP SARKAR

Respondent(s)

ORDER

Despite service of notice, the respondent-husband is not present in-person nor represented by any counsel.

In the facts and circumstances stated in the petition, the Matrimonial Suit No.1028 of 2007 titled Pradip Sarkar versus Smt. Baby Sarkar (Shome) pending before the Court of District Judge, Barasat (W.B.) is transferred to the Court of Principal Judge, Family Court, Munger (Bihar). The transferee Court shall either decide the case itself or entrust the same to some other competent Court for trial.

The Transfer Petition is accordingly, allowed.

.....J.
(LOKESHWAR SINGH PANTA)

.....J.
(AFTAB ALAM)

New Delhi,
November 10, 2008